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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 87/2023, I.A. 3141/2023 & I.A. 19738/2023

STAR INDIA PRIVATE LIMITED Plaintiff Through: Mr. Sanidhya Maheshwari and Ms. Rimjhim Tiwari, Advocates.

versus MOVIESVERSE.AC & ORS. Defendant Through: None.

CORAM: HON'BLE MR. JUSTICE ANISH DAYAL <u>O R D E R</u> 22.05.2024

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1. An *ex-parte ad interim* injunction was passed in favour of plaintiff on 16th February, 2023. Thereafter on 24th February, 2023, a request was made by counsel for plaintiff with regard to rogue websites which kept cropping up repeatedly and streaming infringing content. In this regard, direction was passed in Para 8 of the order dated 24th February, 2023, where an application could be filed, informing of the additional websites and seeking their blocking and suspension.

2. Counsel for plaintiff states that he has no further implead rogue websites, for which he wants to pursue the remedy of filing an application.

3. The application may be filed before the Joint Registrar, who shall take up the same and after reviewing the same, the injunction orders passed by this Court shall stand extended to those websites.

4. List before the Joint Registrar (Judicial) on 25th July, 2024.

5. Order be uploaded on the website of this Court.

ANISH DAYAL, J

MAY 22, 2024/pa

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 27/06/2025 at 10:20:46